

CENTRAL ADMINISTRATIVE TRIBUNAL

JAIPUR BENCH, JAIPUR

DATE OF ORDER: 17.5.2004

OA 316/2002 with

MA Nos, 428/03 & 134/04

Shri Sukhvir Singh son of Shri Sugan Singh aged about 41 years, By caste S.C., Presently working as Incharge Principal J.N.V. Mavli, Udaipur. Posted at JNV Patan Sikar as Vice Principal.

....Applicant

VERSUS

Director, Navodaya Vidyalaya Samiti, A/39, Kailash Colony, New Delhi.

....Respondents

None present for the applicant.

Mr. V.S. Gurjar, Counsel for the respondents.

CORAM:

Hon'ble Mr. M.L. Chauhan, Member (Judicial)

Hon'ble Mr. A.K. Bhandari, Member (Administrative)

ORDER (ORAL)

The applicant has filed this OA thereby praying for the following reliefs:-

(i) By an appropriate order or direction the impugned orders of pay fixation dated 12.2.2001 Annex. A/10 may be modified to the extent of providing all pay fixation and financial benefits to the applicant on the promoted post of Vice Principal from 1998 (from the date juniors have been benefited).

(ii) By an appropriate order or direction the order dated 7.3.2001 Annex. A/11 may be quashed and set aside and the respondents may be directed to provide all financial benefits to the applicant on the promoted post of Vice Principal from 1998 (from the date Juniors have been benefited) and the respondents may be directed to step up the pay of the applicant in view of FR 22 and fixed the pay and pay scale of the applicant same as junior of the applicant are drawing

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on the promoted post of Vice Principal.

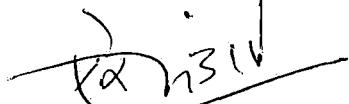
(iii) That any other beneficial order or directions which this Hon'ble Tribunal deems just and proper in the facts and circumstances of the case be kindly passed in favour of the applicant.

(iv) Cost be quantified in favour of the applicant."

2. Notice of this application was given to the respondents. The respondents have now filed MA No. 140/2004 thereby annexing a copy of letter dated 22.3.2004 signed by the applicant whereby he has stated that he has been promoted to the post of Principal and as such he does not want to pursue this OA. From the order sheets, it appears that none has appeared on behalf of the applicant on 20.10.2003, 24.11.2003, 22.12.2003, 13.2.2004, 22.3.2004 and 6.5.2004 and even on today, none has appeared on behalf of the applicant. It appears that applicant is not interested in pursuing this OA and version of the respondents that the applicant has been promoted to the post of Principal appears to be correct.

3. In view of the subsequent development, the OA is dismissed at the admission stage. MA No. 140/2004 also stands disposed of accordingly.

4. In view of the above order, no order is required to be passed in MA No. 292/2002. The same is dismissed.

  
(A.K. BHANDARI)

MEMBER (A)

  
(M.L. CHAUHAN)

MEMBER (J)

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